

SHRIGHULAMNABIAZAD Mr Speaker, sir, it is wrong to say that it was introduced when this Government came to power. This has been going on for quite some time. The practice of issuing free concessional transportation is being followed in consonance with the resolution of International Air Transport Associations- IATA- not only in India but all over the world as well.

SHRI HARI KISHORE SINGH Mr Minister, will you please furnish a comparative chart to the Hon. Speaker giving the number of complimentary tickets issued by the previous Government and the present Government?

SHRI GHULAM NABI AZAD This is a different question. Indian Airlines.

SHRI HARI KISHORE SINGH You know it very well.

SHRI GHULAM NABI AZAD Under the resolution of IATA adopted the world over the employees of Indian Airlines and Air India are entitled to travel by other airlines.

{English}

DR KARTIKESWAR PATRA I want to know from the hon. Minister categorically whether there is any proposal with the hon. Minister at present to evolve a system of check and verification at multiple levels to ensure that only *bona fide* persons are given tickets. What are the criteria?

MR SPEAKER Disallowed

#### Sardar Sarovar Project

743 SHRI NITISH KUMAR  
DR CHINTAMOHAN

Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government have decided

not to avail of the World Bank loan in future for Sarovar Sarovar projects,

(b) if so, the reasons thereof,

(c) the amount of loan already received from the World Bank so far

(d) whether the World Bank had provided the loan on certain conditions and if so the details thereof

(e) the total amount already spent on this project upto 1992-93 and the total estimated amount required for this project and

(f) the steps proposed to be taken by the Government for other resources to be mobilised for this project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE INDUSTRY OF WATER RESOURCES (San K P Thungon) (a) to (f) A statement is laid on the table of the house

In May 1985 agreements were signed with the World Bank for IDA credit assistance of SDR 99.7 million and IBRD loan assistance of US \$ 200 million for the Sardar Sarovar Dam and power Project and IDA credit assistance of SDR 149.5 million for the canal system of the project. The SDR credits of US \$ 99.7 million and 149.5 million have been fully utilised by July 1992. Against the total loan/credit amount of US \$ 532.2 million, the project has already utilised in all US \$ 333.666 million.

Apart from the general conditions associated with the credit/loan assistance to the World Bank funded projects the conditions for Bank group assistance to the Sardar Sarovar Project inter-alia include implementation of the Sardar Sarovar Project as per objectives laid down for the project, satisfactory resettlement and rehabilitation of the project affected families as per plan, ensuring that the oustees shall improve or at least raise the standard of living they were

enjoying prior to their displacement; relocation of project affected families as village units, village sections or families in accordance with their preference; ensuring that the project affected families are fully integrated in the community to which they are settled and; project affected families are provided with appropriate compensation and adequate social and physical rehabilitation infrastructure, including community services and facilities.

The estimated cost of the project at 1986-87 price level is Rs. 6406.04 crores. An expenditure of Rs. 2287.94 crores has been incurred on the project upto February, 1993

In the light of the review after publication of the Independent Review Report and the responses of Government of India thereon, the World Bank decided on 23-10-92 to continue with the assistance for the project subject to fulfillment of specified performance benchmarks to be assessed by a Special Mission in April, 1993. The Government of India and the state governments of Gujarat, Maharashtra measures to realise these targets and substantially fulfilled them within 5 months i.e., by the end of March, 1993. However, it was seen that attempts were being made to complicate the controversy over the project and to politicise the issues both in India and outside. Attempts were also made to cause local disturbances which interfered with implementation of the resettlement and rehabilitation work. In order to avoid further vitiation of the atmosphere, the Government of India decided to disengage from the World Bank and not to seek any further disbursement out of the outstanding portion of the credit/loan for this project. The Government of India and the state Government of the party states are committed to mobilize necessary funds through appropriate options for completion of the project on schedule. The Review Committee for Narmada Control Authority recently reviewed the matter and decided to place necessary funds with the project authorities for compensating the deficit due to disengagement with the World Bank.

[*Translation*]

**SHRINITISH KUMAR:** Mr. Speaker, Sir, the hon. Minister himself should have been present in the House to replay this important question. The hon. Minister must have been permitted to do so under intimation to you. But, what is the attitude of the Government on such an important issue. I would like to know from the hon. Minister from where will the funds be mobilized for the Sardar Sarovar Project? The Government of Gujarat has submitted to the Centre a scheme for the funding of the Narmada project. Under the scheme off-shore Gujarat development bonds are proposed to be issued. It is hoped that these bonds will be purchased by the NRIs of Gujarat origin and the Central Government must give guarantee for the same. Sir, through you, I would like to know the reaction of the Central Government to this. The state Governments of Maharashtra Madhya Pradesh and Rajasthan have already given half of their share. What steps the Centre is taking to recover the full amount? And what decision was taken in the last week's meeting of the Narmada Central Authority and the outcome thereof?

[*English*]

**SHRI P. K. THUNGON:** Right in the beginning when the project was taken up, it was decided that the respective state Governments will share the responsibility of providing resources and accordingly, the state Governments are sharing this responsibility. Recently, in the Review Committee meeting it was decided that in view of the fact that we are not drawing loan from the World Bank, the respective state Governments will share the burden and contribute the amount.

So far as the proposal of Gujarat Government is concerned, it has to be considered by the Finance Ministry. Once the proposal comes to us, as a nodal Ministry we will certainly take it up.

[*Translation*]

SHRINITISH KUMAR: Mr Speaker, Sir, there was no need to repeat the written reply. I had asked as to what decisions were taken in the meeting of the Armada control Authority held during the last week and what are the results? Secondly, I wanted to know the action being taken by the Central Government to get the full amount from those three states which have given just half of their share. The hon. Minister says that this is the responsibility of the Finance Ministry and he is not aware whether there is any proposal to this effect or no. Mr Speaker, Sir, it is very sensitive question but the hon. Minister is not giving a proper reply to it.

[*English*]

SHRIP K THUNGON: Sir, I have specifically mentioned that last week in the Review Committee meeting it was decided that since we are not going to draw the loan from World Bank, that part of the amount will be provided by the respective state Governments. This proposal was agreed to in this meeting.

[*Translation*]

SHRINITISH KUMAR: Mr Speaker, Sir, the Government's decision of not taking loan from the World Bank is also nothing more than a face saving device. There was international pressure on the World Bank so this decision not to draw the amount was taken. The main problem is that of rehabilitation and environment. I would like to know the scheme formulated by the Government as per the international standards for the rehabilitation of the displaced persons. The Government should also let us know the estimated expenditure on the implementation of this project and whether any provision been made for it in the present project?

Mr Speaker, Sir, the problem of rehabilitation in all the major irrigation schemes formulated so far remains unsolved. With re-

gard to this project—as the hon. members are aware—the people living in 18-20 villages which are likely to be submerged have launched the "Narmada Bachao Andolan" and refused to leave the area. I would like to know whether the Government have formulated a comprehensive scheme for the rehabilitation of those people and to meet their demands and if so, what will be the estimated expenditure thereon?

Mr Speaker, Sir, the hon. Minister has also come. He may kindly be directed to give the reply. (*Interruptions*)

SHRIP K THUNGON: Mr Speaker, Sir, if Shrinithish wants a short reply, I would like to submit that yes there is provision for it. And if you permit me I can elaborate it.

[*English*]

MR SPEAKER: You can well upon it but not to be a great extent.

SHRIP K THUNGON: Sir, as we are aware there has been a lot of criticism so far as this project is concerned. The main points on which the criticisms were raised are, there is no feasibility scheme of RR, that is Rehabilitation and Resettlement for the project affected persons.

(b) The provisions under R&H policy that is, Rehabilitation and Resettlement policy of the state are inadequate and they are not satisfactory.

(c) There is not enough agricultural land for resettlement of project-affected people or project affected persons.

(d) Substantial damages will be caused through the environment due to submergence of forests.

(e) The project would create water-logging and salinity problems in large areas with attendant health and other hazards. (*Interruptions*)

**MR SPEAKER** Mr Minister he wants information of rehabilitation. He wants to know whether there is plan for rehabilitation and whether enough funds are provided.

**SHRI P K THUNGON** Sir he has raised about the problems and also critics. On what basis this has been criticised?

Out of that rehabilitation and re settlement was one of the points on which was veering around. Now I am coming to the criticisms. I have explained what were the criticisms to reply to this criticism as we are all aware. Sir that this project is going to be immensely profitable so far as Gujarat is concerned and also the country. Therefore at the time of initiating the project clearing the project Report and sanctioning the respective projects by respective state Governments and the Central Government all these aspects were considered threadbare by the Planning Commission by the Ministry of Water Resources and by the Ministry of Finance and after that it was cleared and the project commenced. When the project commenced then the people around us from abroad and with the country those who are not interested in the development of the country they started finding faults in our projects and that is how they started blaming us on this ground. And one of the reasons is to catch the sentiments of the people and for that they were saying we are not properly rehabilitating the poor people the displaced persons and the tribal people and so on and so forth.

[English]

[Translation]

**SHRI NITISH KUMAR** How much amount has been provided for the rehabilitation of people? Is the Governments holding talks with those who have refused to make any compromise?

(Interruptions)

[English]

**SHRI P K THUNGON** Sir I have taken your permission.

[Translation]

If the question is political then the reply will also be political and similarly if a technical question is raised then the reply would also be technical.

[English]

**SHRI HARI KISHORE SINGH** At that stage your senior Minister was to give reply he was not there. Now he has come. Let him reply. (Interruptions)

**SHRI P K THUNGON** Sir now coming to the provisions that are provided for re settlement and rehabilitation of the displaced persons. I have a paper here. But this will be too long if I repeat all the facilities. (Interruptions)

**SHRI NITISH KUMAR** I need your protection.

**MR SPEAKER** You give the salient feature and the total amount which you are going to use for this. The details you can send him in writing.

(Interruptions)

**SHRI P K THUNGON** Three state Governments are mainly involved. In re settlement Rajasthan is not involved. Madhya Pradesh, Gujarat and Maharashtra are involved in re settlement and rehabilitation. After a thorough study their rehabilitation schemes were worked out by the respective Governments.

I would like to read one paragraph otherwise it will take a lot of time.

Land equivalent to that acquired with a minimum of two hectares and maximum of eight

hectares

And also Government's assistance is given for providing irrigation by tubewells or any other method. Providing irrigation is not possible, minimum four hectares will be provided. This is about Madhya Pradesh.

MR SPEAKER Briefly, you tell him that you are going to give the land, you are going to construct houses for them, you are going to give employment, education, medical facilities and the total amount. The details you can send him later on.

SHRI PK THUNSON I will state in that will be provided, educational facilities will be provided, drinking water will be provided, proper medical facilities will be provided. And also the cultural part of this particular group will be kept in mind.

SHRI NITISH KUMAR I just wanted to know the exact amount they proposed to spend for their rehabilitation and re-settlement.

SHRI PK THUNSON I am prepared to give the amount also, neither you allow me to replay nor you are interested in listening to me, you are only putting questions. You are impatient to hear the reply.

For rehabilitation and re-settlement, the total cost will be of the order of Rs. 317 crores, out of that Gujarat will get Rs. 28 crore, Maharashtra Rs. 24 crore and Madhya Pradesh Rs. 265 crore. I wanted to satisfy the hon. Member.

[*Translation*]

SHRI GEORGE FERNANDES Mr. Speaker, Sir, I would like to know whether the World Bank had taken a decision not to provide funds for Narmada plan during a meeting of Press Council in Washington on March 29 at the time when the Parliament was in session here, but Govern-

ment pretends as if it had taken an initiative not to draw the money from the World Bank in future while the fact is that they had already taken the decision not to provide any assistance for it. Secondly, people of that area have been launching Narmada Bachao Andolan for the last several years. Their justified demands were put before the Government and I have no doubt that efforts must have been made to find out a solution to it. The World Bank had got the matter investigated through an independent commission and laid down the condition to rehabilitate those people whose land was acquired. The report was received by the Government about 7-8 months ago in which it was clearly stated that the Government has not fulfilled even a single condition. Then came the matter regarding seeking loan. Does the Government propose to implement the recommendations made in the report of that Morse Commission? I would not go into the condition laid in it, but is the Government willing to implement the rehabilitation programme with regard to those whose land is being acquired in the valley Narmada and nearby areas. Besides, how long it will take the Government to implement this scheme without any foreign aid and from which source will they get the money?

[*English*]

SHRI P. K. THUNSON He wants reply from my senior colleague, he is prepared to give but let us money first to the last question about the conditions laid down by Mr. Bradford Morse. I would like to say that those conditions have been fulfilled except

SHRI HARIKISHORE SINGH Who is he?

SHRI P. K. THUNSON He was the Chairman of the Review committee set up by the World Bank. He came here in June and submitted his report. We have gone through the report and we have acted on that. We have fulfilled all the conditions which had been stipulated in that

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, the hon. Minister may kindly be directed to first give reply to what we have asked ...

[English]

SHRI P. K. THUNGON: Sir, what is this? I am not allowed to complete the reply.

[Translation]

SHRI GEORGE FERNANDES. I may kindly be allowed to raise the question of privilege with regard to this reply...

[English]

SHRI P. K. THUNGON: Let me first complete my reply

[Translation]

SHRI GEORGE FERNANDES: Generally, the chair does not permit to make such submission during the Question Hour. It is a wrong submission, therefore I ...

SHRI P. K. THUNGON: The House very well knows as to who is wrong and who is right.

[English]

Please do not try to brow-beat me. (*Interruptions*) I challenge this. you cannot borrow-beat me. I do not waste the time of the House (*Interruptions*) Let me first complete my answer (*Interruptions*)

[Translation]

SHRI RAJVEER SINGH: Mr. Speaker, Sir, you may please give your ruling in this regard. The hon. Minister may kindly be directed seek apology for it.

MR. SPEAKER: You please sit down.....

[English]

Let me deal with it. Mr. Minister, please cool down first. secondly, I am removing the remarks which you have made.

SHRI P. K. THUNGON: I have calmed down. But they are hitting me off some times.

MR. SPEAKER: They are all important questions. They are not lightly put to you. You please reply in all seriousness.

SHRI P. K. THUNGON: Except in three conditions to some extent we have not been able to fulfil. That was they wanted the full statistics of the whole canal affected persons.

The Gujarat Government is at it and they are about to complete it. Then they wanted 2000 hectares of land from Madhya Pradesh Government and that as also under active consideration of Madhya Pradesh Government which is about to be obtained

The third one is 1,500 hectares of forest land which is to be reserved. There are discussions going on between the state of Maharashtra and the Ministry of Environment.

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, my question has not been replied. I had asked whether it is a fact that the World Bank had already taken this decision and the announcement to that effect was made in the Press Conference held in Washington on 29th March. Whereas the hon. Minister claims that he had taken the decision not to seek foreign assistance any more on 30th. That is why I said that there is contradiction, the hon. Minister may kindly clarify the situation.....

MR. SPEAKER: No, no, it is not so....

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDACHARAN SHUKLA) Mr Speaker, Sir, it is not true we took decision only after the announcement made by World Bank. We had already taken the decision to this effect. Our Executive Director had conveyed to the World Bank that we have decided not to utilize the remaining amount. After two days, a meeting of the World Bank was held and the decision taken by the Government of India was reviewed and approved. It is not correct that we took the decision only after the decision of the World Bank.

SHRI RAM VILAS PASWAN Mr Speaker, Sir, it is a project of Rs 20 000 crore and I do remember that when I was in the Government, the Chief Minister of Maharashtra had called a meeting and I had attended it. The major problem is of the rehabilitation. The tribal and poor people are prepared to leave that place but they want that they should be rehabilitated in some nearby area. However as per the information we have received, some are being rehabilitated in Madhya Pradesh while the others in Gujarat for which they are not prepared.

They do not want to be rehabilitated at different places. They do not want that the people of their entire Basti or village are rehabilitated at separate places. I would like to know from the Government the total number of affected people and places where they are being rehabilitated and whether all facilities have already been provided or they are being asked to go in the first instance and all facilities would be provided later on.

[Enr]

SHRI P K THUNGON So far as the number of villages affected is concerned it is 245 and the number of families affected is 38 044. Of course this number may keep on fluctuating to some extent.

As regards the actual rehabilitation then

respective state Governments have taken up measures and there is a long list. If the hon Member wants I can supply it to him.

SHRI SUDHIR GIRI May I know from the hon Minister, if at the 1986-87 price level the total cost was estimated at Rs 6 406 04 crore at the present price level, what would be the cost?

SHRI P K THUNGON It is going to be about Rs 10 000 Crore.

[Translator]

SHRI GABHAJI MANGAJI THAKORE Mr Speaker, Sir, it is the question of survival for Gujarat. Through you, I would like to ask the hon Minister whether it is a fact that the Government of India had refused to accept the assistance from the World Bank and thereafter the World Bank had refused to fund the project. It is being discussed throughout the country that the World Bank has refused to provide assistance because the conditions in respect to provided assistance because the conditions in respect of the Narmada project and environmental protection laid down by it have not been followed. Just now the hon Minister has stated that the Government of India had refused first to accept the World Bank assistance. I would like to know the truth.

MR SPEAKER He has already stated the truth.

[In English]

No, not like this.

### T V Studio Centres

744 SHRIMATISAROJ DUBEY Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the number of T V studio Centres under